

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 1129/2017

(Arising out of impugned final judgment and order dated 24-10-2016 in CRLA No. 515/1982 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

PIAREYA JI & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With IA 3770/2017 - FOR PERMISSION TO FILE ANNEXURES and IA No.126928/2017- FOR BAIL)

Date : 11-12-2017 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Sanjay Hegde, Sr. Adv.
Mr. Adil Shaifuddin, Adv.
Mr. Ubaidul Hasan Khan, Adv.
Ms. Priyanka Singh, Adv.
Mr. Devvrat, AOR

For Respondent(s) Mr. Ardhendumauli Khan Prasad, Adv.
Mr. Ramjee Pandey, Adv.
Mr. Kamendra Mishra, Adv.
Mr. Samir Ali Khan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Having regard to the fact that the three accused persons (appellant Nos. 1, 2 and 3), viz., Piareya Ji, Nankunna and Bachchu, all sons of one Dargahi, are 86 years, 90 years and 84 years of age respectively, we are inclined to suspend their sentence and enlarge them on bail, during the pendency of these proceedings. The conditions for bail shall be imposed by the trial Court.

Bail to the other appellants-accused persons is rejected.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER